

Consolidated Fund of the State of Gujarat for the services of the financial year 1974-75, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1974-75, be taken into consideration"

*The motion was adopted.*

MR. CHAIRMAN: We shall take up clauses. There are no amendments to clauses 2 and 3 and to the Schedule.

The question is

"That clauses 2 and 3 and the Schedule stand part of the Bill"

*The motion was adopted.*

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1— (Short title)

Amendment Made:

Page 1, line 3,—

for "(No. 5)" substitute "(No. 4)" (1)

(Shri Pranab Kumar Mukherjee)

MR. CHAIRMAN: The question is:

"That Clause 1, as amended, stand part of the Bill."

*The motion was adopted*

Clause 1, as amended, was added to the Bill.

The Enacting Formula and the Title were added to the Bill.

SHRI PRANAB KUMAR MUKHERJEE: I beg to move:

"That the Bill, as amended, be passed."

MR. CHAIRMAN: The question is:

"That the Bill, as amended, be passed."

*The motion was adopted.*

17.16 hrs.

# SUPPLEMENTARY DEMANDS\* FOR GRANTS (PONDICHERRY), 1974-75

MR. CHAIRMAN. We now take up Supplementary Demands for Grants (Pondicherry)

## DEMAND No. 4—ADMINISTRATION OF JUSTICE

MR CHAIRMAN: Motion moved:

"That a supplementary sum not exceeding Rs. 5,12,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Administration of Justice'"

## DEMAND No. 5—ELECTIONS

MR CHAIRMAN: Motion moved:

"That a supplementary sum not exceeding Rs. 60,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Elections'"

\*Moved with the recommendation of the President.

**DEMAND No. 6—REVENUE****MR. CHAIRMAN:** Motion moved:

"That a supplementary sum not exceeding Rs. 9,75,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Revenue'."

**DEMAND No. 7—SALES TAX****MR CHAIRMAN:** Motion moved:

"That a supplementary sum not exceeding Rs. 1,95,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Sales Tax'"

**DEMAND No 8—TAXES ON VEHICLES****MR. CHAIRMAN:** Motion moved:

"That a supplementary sum not exceeding Rs. 50,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Taxes on Vehicles'."

**DEMAND No. 9—SECRETARIAT****MR. CHAIRMAN:** Motion moved:

"That a supplementary sum not exceeding Rs. 4,31,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Secretariat'"

**DEMAND No. 10—DISTRICT ADMINISTRATION****MR. CHAIRMAN:** Motion moved:

"That a supplementary sum not exceeding Rs. 99,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of District Administration"

**DEMAND No. 11—TREASURY AND ACCOUNTS ADMINISTRATION****MR. CHAIRMAN:** Motion moved:

"That a supplementary sum not exceeding Rs. 5,11,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Treasury and Accounts Administration'"

**DEMAND No 12—POLICE****MR CHAIRMAN:** Motion moved:

"That a supplementary sum not exceeding Rs. 24,83,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Police'."

**DEMAND No 13—JAILS****MR. CHAIRMAN:** Motion moved:

"That a supplementary sum not exceeding Rs. 1,48,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Jails'."

**DEMAND No. 14—STATIONERY AND PRINTING****MR. CHAIRMAN:** Motion moved:

"That a supplementary sum not exceeding Rs. 1,62,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Stationery & Printing'."

**DEMAND No. 15—MISCELLANEOUS ADMINISTRATIVE GENERAL SERVICES****MR CHAIRMAN:** Motion moved

"That a supplementary sum not exceeding Rs. 2,55,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Miscellaneous Administrative General Services'."

**DEMAND No 16—RETIREMENT BENEFITS****MR. CHAIRMAN:** Motion moved:

"That a supplementary sum not exceeding Rs. 36,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Retirement Benefits'."

**DEMAND No. 17—PUBLIC WORKS****MR. CHAIRMAN:** Motion moved:

"That a supplementary sum not exceeding Rs. 35,99,000 on Revenue Account and not exceeding

Rs. 18,66,000 on Capital Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Public Works'."

**DEMAND No 18—EDUCATION****MR CHAIRMAN:** Motion moved:

"That a supplementary sum not exceeding Rs. 70,55,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Education' "

**DEMAND No 19—MEDICAL****MR. CHAIRMAN:** Motion moved:

"That a supplementary sum not exceeding Rs. 38,05,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Medical'."

**DEMAND No 20—INFORMATION AND PUBLICITY****MR. CHAIRMAN:** Motion moved:

"That a supplementary sum not exceeding Rs. 1,43,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Information and Publicity' "

**DEMAND No. 21—LABOUR AND  
EMPLOYMENT****MR. CHAIRMAN:** Motion moved.

"That a supplementary sum not exceeding Rs 2,13,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March 1975 in respect of 'Labour and Employment'."

**DEMAND No. 22—SOCIAL WELFARE****MR CHAIRMAN** Motion moved

"That a supplementary sum not exceeding Rs 2,18,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Social Welfare'."

**DEMAND No. 23—CO-OPERATION****MR CHAIRMAN** Motion moved.

"That a supplementary sum not exceeding Rs 2,18,000 on Revenue Account and not exceeding Rs 11,49,000 on Capital Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Co-operation'."

**DEMAND No. 24—MISCELLANEOUS  
GENERAL ECONOMIC SERVICES****MR CHAIRMAN:** Motion moved

"That a supplementary sum not exceeding Rs. 51,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges

which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Miscellaneous General Economic Services'."

**DEMAND No. 25—AGRICULTURE****MR CHAIRMAN:** Motion moved:

"That a supplementary sum not exceeding Rs. 1,45,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Agriculture'."

**DEMAND No. 26—ANIMAL HUSBANDRY****MR CHAIRMAN** Motion moved

"That a supplementary sum not exceeding Rs 1,45,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Animal Husbandry'."

**DEMAND No. 27—FISHERIES DEPARTMENT****MR CHAIRMAN:** Motion moved.

"That a supplementary sum not exceeding Rs 2,68,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Fisheries Department'."

**DEMAND No. 30—FOOD AND NUTRITION****MR CHAIRMAN:** Motion moved.

"That a supplementary sum not exceeding Rs. 59,000 on Revenue Account be granted to the President

out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Food and Nutrition'."

**DEMAND No. 31—ELECTRICITY**

**MR. CHAIRMAN:** Motion moved.

"That a supplementary sum not exceeding Rs. 45,33,000 on Revenue Account and not exceeding Rs. 20,31,000 on Capital Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Electricity'."

**DEMAND No. 32—PORTS AND PILOTAGE**

**MR. CHAIRMAN:** Motion moved.

"That a supplementary sum not exceeding Rs. 91,000 on Revenue Account and not exceeding Rs. 1,72,000 on Capital Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Ports and Pilotage'."

**DEMAND No. 34—LOANS TO GOVERNMENT SERVANTS**

**MR. CHAIRMAN:** Motion moved.

"That a supplementary sum not exceeding Rs. 4,00,000 on Capital Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Loans to Government Servants'."

**Shri Nurul Huda.**

**\*\*SHRI NURUL HUDA (Cachar):**  
Mr. Chairman, Sir. The Pondicherry Budget for 1974-75 has been presented for obtaining the approval of the House. The Pondicherry Assembly was suspended in the month of March this year and President's rule was imposed. Since then nine months have gone by and the Central Government have not said anything positively as to what steps they were taking to instal a popular Government in Pondicherry. During all these months the issue was discussed on the floor of the House quite a number of times. During the last session when the matter was taken up for consideration then it was demanded that early elections should be held in Pondicherry to facilitate installation of a popular Government there. In reply, the Central Government had stated that Government were considering the matter but I regret to say that during all these nine months the Government have not been able to give a fixed date or a time table for holding elections in Pondicherry and it is not yet certain whether they will at all hold elections there even after the next March.

Mr. Chairman, Sir, we have noticed that wherever the ruling party did not comprise a majority party, as it was in Manipur and Pondicherry, they would not allow the opposition parties to form government. Even if the opposition parties formed Government under popular pressure, the ruling party tried to topple that Government, some how or other. In Pondicherry the opposition parties formed a Government but there were some trouble. Taking advantage of the trouble, the Central Government imposed President's rule there and during all these nine months the Central Government did not appear to have had any intention of ending this rule by installing a popular Government there. In this connection I would like to refer to the situation obtaining in Manipur. The Congress and

[Shri Nurul Huda]

other members frequently defected from one side to other and after the fall of Allmuddin and Seiza Governments, the Congress have once again formed a Government there with the aid of the defectors. We would not have objected to it if it offered a stable Government but we do not think that it is possible looking to the situation as it prevails today. In Pondicherry the textile workers and workers engaged in other small industries are not getting their dues even when the President's rule is in force there. Matters like road construction and other public welfare activities are not being attended to properly and I feel, it is not possible for the Central Government to rule Pondicherry from Delhi. Therefore, I would like to say on behalf of our party and the other opposition left parties will also perhaps speak, that elections should be held during February-March and a popular Government installed in Pondicherry. The Minister of Finance and other State Ministers are present here. I would therefore demand that they should categorically state when elections will be held in Pondicherry. If they fail to give a positive answer then all the utterances of the Prime Minister and other leaders of the ruling party about democracy would amount to tall talks. There are other demands in this budget which I am sure will be dealt with by my successor speakers. I would complete my submission by once again urging upon the Finance Minister and other Ministers who are present here today that on this last day of the session, they should give us an assurance as to when elections will be held in Pondicherry whether this will be done during the next two to three months or not.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): Mr. Chairman, today seems to be the day for self-appointments. Firstly, we had a self-appointed leader of the so-called combined Opposition. Now we have another self-appointed spokesman for

all the leftist parties. Anyway, I will get on with the subject in hand....

SHRI NURUL HUDA: I did not say that I was the spokesman for all the leftist parties. This is uncharitable. She should withdraw her remarks.

SHRIMATI PARVATHI KRISHNAN: You said "on behalf of all the leftist parties."

SHRI NURUL HUDA: No; I did not say that. (Interruptions).

SHRIMATI PARVATHI KRISHNAN: There is nothing for me to apologise I maintain what I have said.

Now, as far as the Demands for Grants of Pondicherry are concerned, yesterday, I raised the point that we wanted discussion on the affairs of Pondicherry for the precise reason that Pondicherry is under the Presidential rule. It is not only that I want to raise the fact that elections are very important, and that is why I want to make my position clear that if, to-day, there is Presidential rule in Pondicherry, it is precisely because in an unprincipled manner the ruling Party along with that party of the self-appointed leader of the combined opposition the Congress (O) toppled the progressive alliance government in Pondicherry. That is why this state of affairs has come into being.

Now, wherever an undemocratic rule exists we have never hesitated at any time to oppose the Government.

Wherever the Government have acted against the people of the country we never hesitated to oppose and, at the same time we have never hesitated to support any measure that helps our nation and our country to go forward. Therefore, if that be their wish, critics of my party are welcome to distort it because they are wearing permanently, a particular view of

glasses, of the colour of which never changes and through which they can never see things clearly.

To-day, in Pondicherry, what is the position as a result of President's rule? We have been asked to vote money for the implementation of the Third Pay Commission's recommendations. I would like to say that this money is not enough for the simple reason that many of the Third Pay Commission's recommendations are not being implemented in the State of Pondicherry. For instance, the Government Press workers have not as yet received the arrears that are due to them after the decision of the implementation of the recommendations. Similarly, the teachers in Pondicherry are also not receiving their dues because the same anomaly, the same neglect and the same dilatory tactics the Central Government are continuing toward the employees in Pondicherry as they are doing toward the Central Government employees throughout the country by refusing to give them the DA that is their due according to the recommendations of the Pay Commission.

Another point I wish to mention in Pondicherry today because of the fact that there is no democratic government, the Lt. Governor is doing exactly as he pleases. Everything is controlled by him and undemocratic methods are being resorted to. For instance, the French Municipal Act of 1880 was the Act that was operating in Pondicherry right till now. In January this year a new Municipal Act was passed to further democratise the municipalities in Pondicherry. But what is happening? When the implementation was due, the post of the Mayor has been abolished and so it is necessary today that elections be conducted for electing the Chairman of the municipality. The Commissioners, the henchmen of the Lt. Governor and thereby indirectly the henchmen of the Government of Shri Pranab Mukerjee, held the meetings

These meetings were supposed to be for the election of the Chairman, and when the election has not taken place, the Councillors have walked out in protest. Representations have been made to the Lt. Governor and still no Chairman has been elected. The Commissioners of the Municipalities are playing ducks and drakes with the finances and affairs of the municipalities.

This is the gift that is bestowed by the President's rule which is being implemented by the Lt. Governor with the blessings of the Central Government. Otherwise, one memorandum after another has been sent to them. One telegram after another has been sent to them. Why is it then that no action has been taken? Only, as recently as the 26th November, Mr. V. Subbiah, an ex-Minister and the Communist Party leader of Pondicherry has sent a telegram to the Central Government saying:

"Pondicherry Lt. Governor subverts democratic functioning local boards by not conducting Chairman election Municipalities and Panchayats since January following enforcement New Act. Present Municipal Councillors Mandate expires December Stop. No preparation made for fresh election Stop. Please direct Governor conduct immediate election. Chairman and prepare fresh election conforming New Act"

This is the telegram. Till now there has been no reply and no action taken by the Central Government. It is incumbent upon the Minister to give us an assurance that the Municipal Election will immediately be conducted in Pondicherry. The democratic functioning of panchayats and municipalities should be guaranteed forthwith.

I wish to bring to the attention of the hon. Minister to the fact that in Pondicherry the cooperative Milk Dairy farm was producing surplus milk and this was not only being supplied to the people of Pondicherry,

[Smt. Parvati Krishnan]

but the Dairy was supplying 2000 litres to Bangalore Dairy Farm and another 2000 litres to Neyveli Lignite Corporation which is very close to Pondicherry. As a result of the Lt. Governor's action the arrangements for distribution of milk have been changed and now become riddled with all kinds of malpractices. Production has also gone down. Previously the Dairy was producing 15,000 litres but now it is handling 3,000 litres only. During the period of President's rule the Cooperative Dairy Farm has already incurred a loss of Rs. 8 lakhs. We are asked to give more money. We are being asked to give more funds in order to enable the Pondicherry Government to pay back the debt due to Central Government. But there is no worry being bestowed there to set right the mismanagement of the Government Cooperative Dairy Farm, and to remedy the situation of losses there. Is the hon. Minister taking any steps to check the malpractices there? He has not said anything. Instead he comes and asks for more money. Is this how we are going to fight inflation? Is this the way we are going to set right the economy of the country? This is the way in which a small corner of the country has been neglected and the malpractice and corruption which exist in Tamilnadu are being allowed to creep across through the borders to affect the people and the administration of Pondicherry also. Here was a plant which was making profit but now it is incurring losses. This infection and contagion has come from across the border, from Tamilnadu where we have been demanding an inquiry Commission to go into the corrupt practices of the Karunanidhi Ministry, but which demand has been turned down. So this contagion and infection is coming from across the border...

SHRI THA KIRUTTINAN (Sivaganja): How is this relevant, Sir? This is completely about Pondicherry. How this is relevant? So far she

was praising the previous DMK Government in Pondicherry and now she is saying like this. ..

SHRIMATI PARVATHI KRISHNAN: This kind of thing is seeping from the Home Ministry in the North Block right down to Pondicherry. That is where the collusion is. We would like to see that this collusion is brought to an end by elections being held in Pondicherry and a democratic system of Government being brought into being there.

There was the assurance by late Shri Mohan Kumaramangalam who was a Member of Parliament representing Pondicherry and who had the good fortune or misfortune to become a member of the Central Cabinet. Both in his capacity as Member of Parliament and as Member of the Central Government, he gave assurances for the industrial development of Pondicherry.

Now, Sir, those assurances become a part of the assurances of the Government as a whole and to-day since Pondicherry is under presidential rule, it is incumbent on the Government that the assurances made by one of their Ministers should be carried out and should be implemented. What are those assurances? Pondicherry would get medium sized steel rolling mill along with a thermal power plant and extension of the port at Pondicherry has a support measure for landing of seaborne coal. When we go to Pondicherry we find no such thing at all. We are asked to vote for the grants. Has the Government got in mind anything for the development of a backward area like Pondicherry? We have been asked to give money for electricity and so on. Therefore, it is pertinent for us to ask what has happened to those assurances for the thermal plant? And what has happened to the assurance for the steel rolling mill which is very important for the poor State of Pondicherry to overcome the unemployment problems that are there.



Lastly, the most important point which I have to bring to the notice of the Minister is the complete shambles in the food situation in Pondicherry. The system of levy that exists is such that rice is only going into the hands of the hoarders. And that is why that demand has been made. That a power levy system should be introduced and rice and foodgrains should be distributed through fair price shops for every 300 families. This demand should immediately be granted and it can be granted because it is now in the hands of the Central Government since Pondicherry is under presidential rule.

Therefore, in concluding, I would appeal not only that all these demands of the State of Pondicherry should be granted but also—the Home Minister is here; he should listen to this very carefully—by the end of this month, I am sure, he would be good enough to read the proceedings and become aware of the demands of the people of Pondicherry—and see to it that these are granted and that the election to the Municipalities and Panchayats on the one hand and the Assembly on the other hand are held without any delay in Pondicherry and see to it that all malpractices and corruption that are creeping in there are overcome immediately through the setting up of a democratically elected Government there.

DR. HENRY AUSTIN (Ernakulam): Mr. Chairman, Sir, as everyone knows Pondicherry is a beautiful State with Auroville, a new experiment in international living, located just adjacent to it; although it is in Tamil Nadu itself. Besides, it has a cultural heritage radiating from the Aurobindo Ashram and from its French past. It is very unfortunate that this beautiful State is now deprived of a democratic set-up. It is now under the Presidential rule. Governor's rule or Presidential rule is something not outside the framework of our Democracy yet this set up lacks in popular participation. This cer-

tainly deprives the State of its natural growth.

Sir, a new concept is gaining currency in our country to the effect that the smaller the State the better it is for its economic growth. The socioeconomic transformation that you witness in the states like the Punjab, Haryana and even my own State—Kerala—has proved beyond a shadow of doubt that, given the proper leadership and attention, a smaller State can be built up like an ideal State even faster than the larger states.—Punjab, Haryana and Himachal Pradesh are instances of this. Unfortunately even with all the renown—international and national—of this State, the development of Pondicherry is neglected. If one goes to Pondicherry, one finds the acute poverty of the people who are completely neglected; in spite of the cultural basis that you find there, in Pondicherry, we find the vast majority of people is poor, living in squalor and in slums which are an eyesore to everyone who goes there in search of culture or of spirituality or for understanding the experience in international living being carried out in Auroville.

I would, therefore, appeal now that the State is being directly ruled or managed by the Centre, to the Finance Minister to take urgent steps for slum clearance in the State in a big way. So, slum clearance should be undertaken and efforts should be made to devote some money for construction of houses for middle and low income groups.

I wanted to intervene in this debate for another reason also. You know part of the Pondicherry State lies in Kerala State. It is an anomaly. One has to travel over six hundred miles from Mahe to go to Pondicherry. That part of the State had been exploited for centuries by foreigners. It was after valiant fight put up by the Mahe people that this enclave was liberated from the foreigners. This region is utterly neglected. There is only one

[Shri Henry Austin]

industry located at Mahe, that is, Mahe Spinning Mill. It has now been taken over by the National Textile Corporation and, as such, it is incumbent on the Centre to see that this plant get expanded so that more people can get jobs. As far as other industries are concerned there is practically none. This area is on the mouth of a small fishing harbour. Fishing industry is thriving in Cannanore which is adjacent to Mahe but Mahe with its wonderful port facilities receive but scant attention for the development of mechanised fishing. I do not understand the reason why Fishing industry is not developed there.

Even to make a small representation people from Mahe have to travel long distance to Pondicherry. It is so difficult. I do not want to utilise this opportunity to suggest that Mahe should be incorporated with Kerala. I do not want it, although Kerala is a small State and we would like to have a little more territory.

So, my humble appeal is when you consider the budget of Pondicherry you should give proper direction to the Lt. Governor to allot necessary funds to bring this area at least to the level of the rest of the Pondicherry State. Sir, I am thankful to you for having given me the opportunity to intervene.

**SHRI ERASMO DE SEQUEIRA** (Marmagao): Mr. Chairman on this day of self-appointments about which the hon. Lady Member was speaking a few minutes ago, I am, with your permission, self-appointing myself as spokesman of all the Union territories with reference to the demands of Pondicherry.

It is very seldom when we discuss together two areas of the country which came under President's Rule but by different methods—first Gujrat where the President's rule came due to the upsurge of the people as

I hope, it will soon be in Bihar also, and the other is Pondicherry, which we are now discussing, where the toppling game was played and this latter is an area, which I think, all of us, who believe in a democratic set-up should discourage.

Sir, what is happening in Pondicherry is also happening in the other Union Territories and the hon. lady member was just saying that in the Pondicherry municipalities, after the change-over from the former French law, the municipal presidents and mayors have been removed and new presidents have not been chosen, and meanwhile, the Commissioners are running them to their hearts' content. In the other Union Territories, for example, in Goa, what is happening is that, wherever the Opposition is running municipalities, the local Government is drying up the finances of the municipalities by giving them completely inadequate grants and giving them too late. The Central Government, which is supposed to superintend the finances of the Union Territories is literally not looking at these problems at all. The urban areas are being neglected as a result of the political manipulation of the State Governments. This is something which the hon. Minister must take into account. I am glad the Home Minister is here. It is really his responsibility. He must do something about it.

Now, Sir, there was a talk just now about the Third Pay Commission's recommendations and it is true that many of these recommendations have not been carried out in any of the Union Territories. This is where the Home Minister and the Finance Minister must put their heads together. As far as Goa is concerned, we are very patient people. But, you must not take our patience for granted. You must do something to see that whatever is due to the Government employees in Goa, in Pondicherry and elsewhere is paid to them.

One more problem arises, Sir, and that is that with the peculiar set-up of the Union Territories, where Delhi insists that many things which could be done in Goa should be approved by the Home Ministry purely for bureaucratic reasons, it takes now in the Union Territories twice as long as or thrice as long as the time sometimes, to get a decision which should be made at the State level. Now, the Union Territories were conceived in order to accelerate development in order also, I presume, to help decision making, because that is the only manner in which you can accelerate development. Precisely, the opposite is happening. This is something which the Government must look into.

Sir, there is terrific mal-administration going on in the Union Territories. I know two examples, Pondicherry is one and Goa is another. For example, in Goa corruption has reached a stage today, where a bus permit on the Bombay-Goa line is given only on the express condition, of course un-written, that all tickets will be booked through a travel agency which has very intimate connections with the local Government. Now, these are things which the Lt. Governor is supposed to look into. He is the administrator, and the representative of the Central Government. If you have a Lt. Governor like I have, who is a gilt-edged rubber stamp, then the Government should either replace the Lt. Governor or make him do his job. I mentioned a little while earlier to the Finance Minister here in this House about the Kala Academy theatre, which was to be on a particular site. This is a five crore project. Then, it was shifted to some other place by a stroke of pen. These are problems of the Union Territories. You have the superintendent responsibility. I am very sorry to tell you that you are not carrying it out. My request is that you look into it, and do something so that you discharge your responsibility under the Union Ter-

ritories Act.

SHRI K. MAYA THEVAR (Dindigul): Mr. Chairman, Sir, on behalf of the Anna D.M.K., I would like to say a few words on the Supplementary Demands for Grants in respect of Pondicherry. Mr. Chairman, Sir, this House is aware that my party Anna D.M.K. came out victorious in the last general elections in Pondicherry. The hon. Anna D.M.K. formed a Government, which was a popular Government and a democratic Government, with the support of the Communist Party of India. But, this ruling party of the Government of India, with the support of the unprincipled parties like the Kamraj Party and Morarji Desai Party, toppled the popular Government and democratically elected Government formed by my party, Anna D.M.K.

You have introduced President's rule in Gujarat—welcome. You introduced President's rule in Pondicherry—not welcome. It is not wise. You have toppled down the best government, a straightforward government, an honest government which was formed there under the presidency of Shri M. G. Ramachandran, our leader, to eradicate corruption in the country, to root out corruption in Tamil Nadu as well as in Pondicherry. But you are allowing the most corrupt government in Tamil Nadu led by Shri Karunanidhi. You should have dismissed that Government which is a most corrupt Government in Tamil Nadu. Instead of toppling the most corrupt government in Tamil Nadu, you toppled the Government formed by the Communist Party of India and my party, the Anna DMK, in Pondicherry.

Therefore, I tell the Central Government and the ruling Congress party: if you have faith in democracy, you must immediately order general elections in Pondicherry withdrawing President's rule. We are not in a country like Russia or China to be governed by the President throughout. We want a

(Shri Erasmo De Sequeira)

people's government run by a people's party. We must look after the people's welfare.

So far as the problems of Pondicherry are concerned, there is no train service there. There is not even a passenger train running. Myself and the other sitting M.P. for Pondicherry have placed this matter before the Railway Ministry, before the Central Government and before the Consultative Committee of MPs and also before the General Manager of the Southern Zone for running one passenger train, not even an express train. But the Government of India are not sympathetic enough. They do not allow even a single railway track therewith the result that the MPs and MLAs and hon Ministers of the Centre cannot go there by train. They are having no bus facilities also.

SHRI DINEN BHATTACHARYYA (Serampore) Ministers move by plane

SHRI K. MAYATHEVAR They can go, but poor people like us MPs cannot do that

As regards the food problem, Shrimati Parvati Krishnan has stated that the rise in the price of rice is unprecedented in the history of Pondicherry. Now rice is selling at Rs 7 to 10 per measure. The poor working class, labourers, ordinary peasants and poor farmers and workers cannot purchase rice in the open market. I do not feel shy in revealing the difficulties of the poor people there. They are starving, people are dying every day for want of food foodgrains. Some evacuating from the Territory to some other State for earning their livelihood, for their daily bread. There is acute shortage of rice in Tamil Nadu, rice selling at Rs. 10 per measure.

SHRI B. V. NAIK (Kanara) How many kgs. a measure?

SHRI K. MAYATHEVAR: You know. So I need not answer.

SHRIMATI PARVATHI KRISHNAN: He is weak in mathematics.

SHRI B. V. NAIK. Standard measures have to be quoted.

SHRI K. MAYA THEVAR: There is a considerable cut in electricity in Pondicherry. Government have said that they are going to purchase power from Tamil Nadu. But I know Tamil Nadu is already under a cut of 40 per cent in electricity. So where is the question of purchasing all electricity from Tamil Nadu where it is already in shortage?

Therefore they will have to pay a heavy price for purchasing electricity from Tamil Nadu. Therefore the Central Government should direct that the plans for generating electricity in Pondicherry should start working. All the Members know that corruption has become an incurable disease in Pondicherry. Tamilnadu is adjoining Pondicherry and the disease from Tamilnadu is spreading to Pondicherry. Therefore I plead that the Tamilnadu Government should be dismissed first (Interruptions)

SHRI THA KIRUTTINAN: How is it relevant? He should plead for something for Pondicherry

SHRI K. MAYATHEVAR: I am saying so because corruption is spreading from Tamilnadu to Pondicherry; if the next election is held we will form the Government in Tamilnadu and in Pondicherry. The Central Government should dismiss the Tamilnadu Government. DMK will prove that it is the peoples party and it will prove that it is the majority. (Interruptions)

I blame Central Government for postponing the election in Pondicherry. In the adjoining State of Tamilnadu you know what is happening in the municipal elections, in the panchayat

elections and in corporation elections. The Tamilnadu ruling party knew fully well that it cannot even retain its security deposit in the election. The Central Government is unnecessarily suspecting that there will be difficulties in Pondicherry. There should not be so much concern about their defeat or success. Therefore I call upon the Central Government to order the next elections and withdraw the President's rule in the name of democracy and in the name of peoples rule

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE):** I am very grateful to the hon. Members for making their observations. Certain interesting revelation have been made. DMK Member pleaded strongly for the dismissal of the Tamilnadu Government. Another hon. Member suggested that Government supervise the activities in Goa. Certain other points which do not directly relate to the present demands were also made. These demands were placed before the House during the last session but could not be taken up due to some technical reasons. These demands relate to the year 1974-75 and deal with certain important aspect affecting the life and development of the people of the Union Territory of Pondicherry. It has been said that the Government of India is not taking care of the economic development of the Union Territories. It is not correct. In regard to the development or plan expenditure of the Union Territories, they come out of Central assistance, not only in Pondicherry or Goa but in almost every Union Territory. The bulk of the non-plan expenditure also comes out of Central Assistance, that is, by way of outright grants or assistance . . . . . (Interruptions)

Take the current year plan allocation. I can tell that Rs. 4 crores have been sanctioned. Incentives have been introduced in the Union Territory and whatever would be the net additional resources realised, the Plan of the

Union Territory would be augmented by that amount from the central assistance and under that scheme also the additional sum of Rs. 35 lakhs would be available for the developmental plan of Pondicherry.

18 hrs.

While making her observation the hon. lady member suggested why the elections of the Municipal Corporation in Pondicherry are not taking place. New acts had been passed in 1973 and certain preliminaries have to be completed and until and unless those preliminary works are done, if we hold elections then the elected authorities would not be in a position to discharge their functions and they may be bogged in the procedural rung. The Union Territory administration authorities have been suggested to expedite the preliminary procedure work so that the new Act would be given effect to without unnecessary delay.

So far as election of the Chairman and other Commissioners are concerned, it has been suggested by the Union that the present term of the Commissioners may be extended for some time in the next year also.

Regarding the revision of the pay scale to which the hon. lady member referred, I can tell her that pay scales have been revised except the category of teachers. Within the present Supplementary Grant a sum of about Rs. 187 lakhs (including the arrear from January 1973) that allocation has been made in Grant No. 14.

Regarding developmental projects, particularly of the Plan, to which the hon. lady member suggested, these are under the active consideration of the Government and a project like this would undoubtedly be not financed by the Union Territory's resources. If these projects are sanctioned and found economically viable, these would be centrally sponsored schemes and entire amount would be given out of the assistance from the Central Govern-

[Shri Pranab Kumar Mukherjee]

ment. Therefore, what I can tell the hon. members about the allocation and other things, we had some discussions. Certain questions were also raised on it and it has been suggested by the Home Minister to whom the questions were addressed that elections in Pondicherry would take place at the appropriate time and the situation .... (interruptions)

I know which would be the appropriate time. The situation under which the President's rule was imposed is known to every-body including the hon. member belonging to the Marxist party and the lady Member from the CPI, and, therefore, it is not the pleasure of the Government of India to come forward for the various points of the Union Territories and other State Government. Their problems could be taken care of by their own representatives and at their own places in a better way. Nobody could deny it. But Presidential rule and extension or continuation of it is under an extraordinary situation and extraordinary situation demands such type of extraordinary measures. With these words I commend these Demands to the House.

MR. CHAIRMAN: The question is—

"That the respective Supplementary sums not exceeding the amounts on Revenue Accounts and Capital Accounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the Union territory of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of the following demands entered in the second column thereof—

Demand Nos. 4 to 27, 30 to 32 and 34 "

The motion was adopted.

18.05 hrs.

# PONDICHERRY APPROPRIATION (NO. 3) BILL\*, 1974

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1974-75.

MR CHAIRMAN. The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1974-75 "

The motion was adopted.

SHRI PRANAB KUMAR MUKHERJEE I introduce the Bill.

I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1974-75, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 20-12-1974.

†Introduced/Moved with the recommendation of the President.